

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 223
CP-87/ND/2024

IN THE MATTER OF:

Smt. Lekha Soni W/o Shri Kuldeep Kumar ... Appellant/Petitioner

Versus

M/s Nimi Homes Pvt. Ltd. ... Respondent

Under Section: 212, 213 & 221 read With
Sec 447

Order delivered on 02.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Deepali Aggarwal

For the Respondent : Adv. Puneet Jaiswal
Adv. Ambuj Maurya

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Mr. Ambuj Maurya, Ld. Counsel entered appearance on behalf of the Respondents and submitted that the copy of the petition has not been served upon him. Ld. Counsel for the Petitioner is directed to ensure that the copy of the petition be made available to Ld. Counsel for the Respondent within one week. The Respondent would have time to file reply within three weeks from the date of receipt of the application

List on 24.09.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)